

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/27/2021**

This the 05th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Mohd. Yousuf Mir, S/o Ghulam Mohd Mir, R/o Aung, Matipora,  
Anantnag.

.....Applicant

(Advocate: Mr. J. Suhail -**Not Present**)

**Versus**

1. State of J&K through Chief Secretary at Jammu/Commissioner Department of Education J&K..
2. Director School Education Kashmir Sgr.
3. Chief Education Officer, Anantnag.
4. Deputy Commissioner Anantnag.
5. Zonal Education Officer, Mattan
6. Meena Akhter, W/o Gh. Mohd Parray, R/o Mattipora Aung.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. D.A.G.)



**ORDER****[O R A L]**

The present TA has been received by way of transfer from the Court of Sub-Judge, Anantnag. It has been submitted at the Bar that the case pertains to R.E.T. Teacher and the R.E.T Teacher is not a civil post and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to R.E.T. teachers.



2. Contention of learned D.A.G. has force and it is to be accepted. Post of ReT Teacher is not a civil post and it has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Court of Sub-Judge, Anantnag for further orders.

5. Both the parties are directed to appear before the Court of Sub-Judge, Anantnag.

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*